

RJ No. 179/2022

**High Court of Karnataka
Bengaluru
Dated 12.10.2022**

CIRCULAR

In view of section 16 of the Karnataka protection of Interest of Depositors in Financial Establishments Act, 2004, The Hon'ble Acting Chief Justice has ordered that the appeals filed under the said act shall be classified as "MFA(KPIDFA)"

Therefore, the officers and officials working in the Filing Counter, Scrutiny Branches and Pending Branches of the Principal Bench at Bengaluru and Benches at Dharwad and Kalaburgi are hereby directed that hence forth the appeal filed under section 16 of the Karnataka Protection of Interest of Depositors in Financial Establishments Act, 2004, shall be given sub classification as "MFA (KPIDFA)" and the same shall be posted as per MFA's (miscellaneous) Roaster.

**BY ORDER OF
HON'BLE THE ACTING CHIEF JUSTICE**

Sd/-

**(M.CHANDRASHEKAR REDDY)
REGISTRAR (JUDICIAL)**

To:

1. The Additional Registrar General/Additional Registrar (Judicial), High Court of Karnataka at Dharwad and Kalaburagi Benches, for necessary acting and circulation among the concerned staff.
2. The Central Project Co-ordinator (CPC), with the request of webhost the circular.

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3. The Joint Registrars/ Deputy Registrars of Scrutiny, Pending Branches, Board Branch and filing Counter.
4. The Assistant Registrars/Section Officers of Scrutiny, Pending Branches, Board Branch and Filing Counter, for circulation amongst the staff members with an instruction to strictly follow the above directions.
5. All Court Officers/Assistant Court Officers.
6. Notice Board.
7. Office Copy.